

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1491

ANSWERED ON:03.12.2012

REHABILITATION OF PHYSICALLY CHALLENGED PERSONS

Adityanath Shri Yogi;Agarwal Shri Jai Prakash;Karwariya Shri Kapil Muni

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has formulated any scheme for rehabilitation of drug addicted and differently-abled persons;
- (b) if so, the details thereof;
- (c) the total number of District Disability Rehabilitation Centres in the country at present, State-wise alongwith locations thereof;
- (d) whether the Government has received any request from the States including Maharashtra for setting up of Disability Rehabilitation Centres;
- (e) if so, the details thereof and the steps taken by the Government to set up one such centre in each district of the country; and
- (f) the total amount sanctioned and spent for the District Disability Rehabilitation Centres during the last three years, State-wise alongwith the details of equipment provided by the Government to such centres?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) The Department of Social Justice & Empowerment is implementing a Central Sector Scheme of 'Assistance for Prevention of Alcoholism and Substance (Drug) Abuse' under which financial assistance is provided to the the implementation agencies viz. non-governmental organizations, Panchayati Raj Institutions, Urban Local Bodies, Nehru Yuva Kendra Sangthan, etc. for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCA's).

The Department of Disability Affairs is implementing the following schemes:

(i) Deendayal Disabled Rehabilitation Scheme (DDRS), under which financial assistance is provided to the implementing agencies for various projects like Special Schools for Disabled, Vocational Training Courses, Half Way Homes, Community based Rehabilitation Centres, Early Intervention Centres, District Disability Rehabilitation Centres (DDRC) and rehabilitation of Leprosy Cured Persons (LCPs) etc.

(ii) Scheme for the Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act 1995 (SIPDA), under which DDRCs are set up and funded for the first 3 years for all States except in case of North-Eastern States and Jammu and Kashmir, where it is funded for 5 years. Thereafter, DDRCs receive funds under the DDRS.

(iii) Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances, under which financial assistance is provided to the implementing agencies for distribution of aids/appliances to the needy disabled persons that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential.

(c) to (e): Proposals for setting up DDRCs have been received from States including Maharashtra. Presently, there are 221 DDRCs functioning in the country. State wise details is enclosed as Annexure-I. Out of the 17 proposals approved for setting up DDRCs, 9 DDRCs are already functioning in the State of Maharashtra.

(f) A statement indicating the amount of funds sanctioned for DDRCs during the last 3 years is at Annexure-II. An amount of Rs 7 lakhs is provided for equipments in the first year's grant for setting up of DDRCs under the SIPDA Scheme.